**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 523/MP/2026**

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| Subject | : | Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 4, 11 and 12 and other relevant provisions of the Transmission Service Agreement dated 07.12.2021 seeking extension of Scheduled Commercial Operation Date (SCOD) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual transmission charges on account of Force Majeure events and Change in Law events POWERGRID Narela Transmission Limited. |
| Petitioner | : | POWERGRID Narela Transmission Limited (PNTL) |
| Respondents | : | Southern Power Distribution Company of Telangana Limited and Ors. |
| Date of Hearing | : | **16.10.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V., Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Ms. Ranjitha Ramchandran, Advocate, PNTL<br>Shri Aneesh Bajaj, Advocate, PNTL<br>Shri Abhigy Goswami, Advocate, PNTL |

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition seeks an extension of the Scheduled Commercial Operation Date of its Transmission Project on account of Force Majeure/Change in Law events, along with reliefs for cost overrun and consequential increase in annual transmission charges on account of such events.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondent(s) to file their respective replies, if any, within six weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.

(c) The Petitioner to file the following information, on an affidavit, within four weeks:

(i) Summary of Force Majeure Events, specifying the original timeline as per the Petitioner's Plan, for the activities that had been affected by Force Majeure in the following table:

| S. No | Particulars of the Force Majeure events | Original time-line as per the plan of the Petitioner for the activity | | Actual Time-line for the activity | | Effective delay (Excluding the time period planned to execute the event) due to FM event | Date of Occurrence of the Force Majeure Event | Date by which notice was required to be served on LTTCs as per TSA | Actual Date of serving the notice on LTTC | Supporting documents relied upon |
|---|---|---|---|---|---|---|---|---|---|---|
| | | From | To | From | To | | | | | |
| | | | | | | | | | | |

(ii) Details of Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in this Petition in the following table:

| S. No | Name of Transmission Element | Detail of the Change in Law event | Date of occurrence of the Change in Law event | Amount of compensation claimed on account of Change in Law (in Rs.) | Additional IDC (in Rs.) | Additional IEDC (in Rs.) | Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure. | Supporting documentary evidence |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | |

(iii) Present status of payment of the transmission charges in respect of the Transmission Project.

3. The Petition will be listed for hearing on **22.12.2026**.

**By order of the Commission**

**sd/-**
**(T.D. Pant)**
**Joint Chief (Law)**